

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI V. NARAYANASAMY):

(a) Yes, Sir. National Skill Development Fund (NSDF) has been incorporated as a Trust under the Indian Trust Act, 1882. An investment management agreement has been signed between the National Skill Development Corporation (NSDC), which has been set up as a non-profit company under Section 25 of the Companies Act, 1956, and National Skill Development Fund (NSDF). As per the agreement, NSDC will manage the Funds to meet the objectives as set out in the agreement. In addition, the Planning Commission has a scheme for special initiatives through Public Private Partnership (PPP) in the area of Skill Development.

(b) There is a systematic planning to achieve the target of having 500 million skilled workers by 2022 as per the National Policy on Skill Development.

(c) and (d) National Skill Development Fund (NSDF) has been incorporated to act as a receptacle of funding contributions from Central Government and State Government entities, multilateral/bilateral and other donors who would prefer to provide funds through the Government for the National Skill Development Corporation (NSDC).

#### **Discussion with China over LAC**

380. DR. T. SUBBARAMI REDDY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether in month of January, 2010 India and China resolved to maintain peace of Line of Actual Control (LAC) and decided to use mechanism of border personnel meetings more effectively to defuse incidents on contentious borders;

(b) if so, the other main points discussed between the two countries and whether reports of border violations have also been discussed; and

(c) if so, to what extent there has been peace on LAC after discussions?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): (a) to (c) The 3rd Annual Defence Dialogue between India and China was held in Beijing on 6 January 2010. The two sides discussed the need to enhance India-China relations including the relations between the two armed forces and the two Ministries of Defence. The two countries reiterated their commitment to maintain peace and tranquility in the India-China border areas and more effectively use the established mechanism towards this end. Peace and tranquility have been maintained in the border areas. The two sides also exchanged views on regional and global security issues, including counter-terrorism and piracy.

#### **Safety of UID cards from aliens and infiltrators**

381. SHRI M. RAMA JOIS: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that there are several millions of aliens and infiltrators in different parts of the country; and

(b) the safeguards undertaken by Government to ensure that UID cards are issued only to citizens and not issued to such non-citizens?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI V. NARAYANASAMY):  
(a) and (b) The mandate of the Unique Identification Authority (UIDAI) is to issue unique identification numbers to all residents of the country. The UIDAI will issue a number, not a card. The UID numbers are meant to prove only identity and not citizenship.

#### **Corruption in bureaucratic system**

382. SHRI PRABHAT JHA: Will the PRIME MINISTER be pleased to state:

- (a) whether Government accepts that Indian bureaucratic system is engaged in corruption;
- (b) if so, the basis thereof;
- (c) whether Government is planning to make changes in the current bureaucratic system;  
and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN):  
(a) to (d) No, Sir. The Government is fully alive and committed to implement its policy of "Zero Tolerance against Corruption" and is moving progressively to eradicate corruption from all spheres of life by improving transparency and accountability. Several steps have been taken to combat corruption and to improve the functioning of Government. These include:-

- (i) Issue of Whistle Blowers Resolution, 2004;
- (ii) Enactment of Right to Information Act, 2005;
- (iii) The pro-active involvement of Ministry/Department through Annual Action Plan on Vigilance as a preventive measure;
- (iv) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;
- (v) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major Government procurement activities; similar instructions have been issued by the Central Government on 16th June 2009 advising the State Governments to adopt Integrity Pact in major procurements;
- (vi) India is amongst the countries who have signed the United Nations Convention against Corruption;
- (vii) Introduction of e-Governance and simplification of procedures and systems;
- (viii) Issue of Citizen Charters.